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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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17.04.2012

OA No. 222/2012

Mr. R.P. Sharma, Counsel for applicant.

Having considered the submissions made on behalf of the applicant, it is evident that applicant's appeal dated 06.05.2011 (Annexure A/4) is still pending for consideration before the Director, Atomic Minerals Directorate for Exploration and Research, Hyderabad and respondents are sitting tide over six months but the appeal of the applicant has not been decided.

Be that as it may, ends of justice will be met if we direct the Appellate Authority to decide the appeal of the applicant dated 06.05.2011 (Annexure A/4) expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to redress his grievances by filing substantive OA and if he succeeds, the respondents are expected to do needful as per rules.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*